

GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF SCHOOL EDUCATION AND LITERACY

LOK SABHA

UNSTARRED QUESTION NO. 2383
TO BE ANSWERED ON 01.08.2022

Guidelines for Private School

2383. SHRI K. NAVASKANI:

Will the Minister of Education be pleased to state:

- (a) whether the Government has taken note that private school education in the country is in need of clear guidelines, applicable to all stakeholders concerned; and
- (b) if so, the initiatives proposed to be taken by the Government keeping in mind that the absence of clearcut norms leaves the pupils, parents and school operators confused and are at the receiving end?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(SMT. ANNPURNA DEVI)

(a) and (b): Education is a subject of Concurrent List of the Constitution and schools, other than those owned /funded by Central Government, are under the jurisdiction of the State Governments.

In so far as Central Board of Secondary Education (CBSE) is concerned, CBSE is an examination conducting body which affiliates school for conducting Secondary/Senior Secondary school examination on fulfilment of essential conditions as per CBSE Affiliation Bye-laws and the schools are regulated by the respective State Government. State Education Department is the regulatory body of the school.
